

(c) At Central level, there is a Chief Commissioner for Persons with Disabilities for monitoring the utilisation of funds disbursed by the Central Government. Besides this, there is a Central Co-ordination Committee, headed by Minister of Social Justice and Empowerment, and a Central Executive Committee, headed Secretary, M/o Social Justice & Empowerment. Similarly, at State level, there is a Commissioner for Persons with Disabilities, a State Co-ordination Committee and a State Executive Committee, who coordinate with the departments of the State Government for the programme and schemes for the benefit of persons with disabilities and monitor the utilisation of funds disbursed by the State Government. Several State Governments have taken some steps towards implementation of the provisions of the Act. The State Government have been implementing various schemes/programmes for the disabled, in state sector. Besides this, the M/o Social Justice & Empowerment also implements some schemes for the disabled, mainly through the NGOs. The funds are sanctioned for proposals meeting eligibility requirement and there is no specific State-wise allocation.

(d) The Ministry of Social Justice & Empowerment have taken the matter with the State Governments and U.T. Administrations, at high levels for effective implementation of the Act. In fact, the Prime Minister has also written to the Chief Ministers stressing the need to effectively implement the provisions of the Act. The monitoring of the progress of the implementation of the Act of the State Governments would be continued by the Central Government. The Ministry of Social Justice & Empowerment also obtains quarterly progress from the States/UTs, regarding implementation of the Act.

#### **Terrorism in North Eastern States**

3091. SHRI C.P. RADHAKRISHNAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Narco-Terrorism activities are increasing in North-Eastern States;

(b) the number of organisations directly or indirectly involved behind this activity, and

(c) the action taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) Intelligence reports suggest that there are links between narcotic smuggling and insurgent movements in the North-East. The main drug route from Myanmar to India is through Moreh into Imphal and from thereon through NH-39. Intelligence reports also indicate the involvement of the NSCN and ULFA in drug-trafficking and funding the purchase of weapons with drug money.

This is also corroborated by the widespread incidence of the problem of drug addiction in parts of the North-East, especially Manipur.

The organisations involved in these activities have been declared as "unlawful associations" under the Unlawful Activities (Prevention) Act, 1967 and action taken against these organisations.

In addition, the following significant steps have been taken:—

- (i) Instructions have been issued to all the enforcement agencies to maintain the utmost vigil and step up enforcement efforts under the stringent provisions contained in NDFS Act.
- (ii) Training is being imparted to officers to improve their effectiveness. Vehicles and communication equipments have been provided.
- (iii) BSF who are deployed on land and coastal borders have been vested with powers under the Customs Act to interdict narcotic drugs on the border in addition to the several Central and State Government enforcement agencies empowered under the NDFS Act.
- (iv) A comprehensive bilateral agreement has been entered into by the Government of India with the Government of the Union of Myanmar for reducing demand and preventing illicit trafficking in narcotic drugs.
- (v) The North Eastern States were provided assistance in setting up special courts to deal with drug cases.

#### **Infiltration by Militants**

3092. SHRIMATI RANEE NARAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Assam has sent a report to the Centre on the infiltration of militants into Assam and other parts of North-Eastern States;

(b) if so, the details thereof; and

(c) the action taken by the Union Government on the report?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (b) The Government of Assam has sent

a report dated 8.11.98 to the President of India regarding large-scale illegal migration from East Pakistan/Bangladesh over several decades and that the same poses a grave threat both to the identity of the Assamese people and to our national security.

(c) A series of measures have been taken by the Government to curb the problem of infiltration of Bangladeshi nationals into India. These measures include raising of additional battalions of Border Security Force, reduction of gaps between the border outposts, intensification of patrolling both on the land and the riverine border, accelerated programme of construction of border roads and fencing, increase in the number of outpost towers, provision of surveillance equipments etc. The matter has also been taken up with the Government of Bangladesh on various occasions. The progress of these measures is reviewed regularly at various levels.

#### **Killings due to Terrorist Activities**

3093. SHRI DATTA MEGHE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of civilians/security personnel/terrorists killed in the terrorist activities during the year till date, State-wise; and

(b) the details of the effective steps taken by the Union Government to check these activities?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) A statement is enclosed.

(b) 'Public Order' and 'Police' being State subjects, it is for the concerned State Governments to devise various methods and take concrete steps in this regard. At the Central level, action is being taken to facilitate coordination of the anti-terrorist operations of different States and to improve flow of information useful for control of their activities among the States. Further, help is being provided to the State Governments in terms of financial assistance for modernisation of police, supply of improved weapons, deployment of paramilitary forces etc. In certain special circumstances, financial assistance has also been given to some of the affected States over and above the on-going allocation for modernisation of police and supply of weapons.

#### **Statement**

*State-wise number of persons killed in terrorist activities during the current year (upto 10.3.1999)*

States	Number of persons killed		
	Civilians	SF/Police	Militants
Jammu & Kashmir	108	34	140 (during the current year upto 28.3.1999)
Assam	58	10	21
Manipur	16	17	16
Meghalaya	4	2	2
Nagaland	3	—	18
Tripura	37	—	4